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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

O. A. NO. 260/00537 OF 2014  
Cuttack this the 9<sup>th</sup> day of July, 2014

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)**  
**HON'BLE MR. R. C. MISRA, MEMBER (Admn.)**

.....

Bijay Kumar Rath, aged about 69 years,  
Son of Late Narayan Rath,  
At- Uttarchandi Road, Po.- Athagarh,  
Dist-Cuttack-754029,  
retired Gr.-'D' of Athagarh H.O.

...Applicant

(Advocates: Mr. P.K. Padhi )

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi-110 116.
2. Chief Post Master General,  
Odisha Circle, Bhubaneswar,  
Dist-Khurda-751001.
3. Sr. Superintendent of Post Offices,  
Cuttack South Division,  
Cuttack-753001.
4. Director of Accounts (Postal),  
Mahanadi Vihar,  
Cuttack-753004.

... Respondents

(Advocate: Mr. P.R.J.Dash)

**O R D E R (ORAL)**

**A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. P.K. Padhi, Learned Counsel for the Applicant, and  
Mr. P.R.J.Dash, Ld. Addl. CGSC appearing for the Respondents, on whom a  
copy of this O.A. has already been served, and perused the materials placed  
on record.

*(Signature)*

2. This Original Application has been filed by the applicant, who retired from the Postal Department as a Group-D employee, under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to the Respondents to consider his case for grant of TBOP and BCR financial up gradations from the date of due and further direction to return the recovered amount of Rs. 10,835/- and to pay the reduced pay and pension with interest. By drawing our attention to Annexure-A/2 series, the representations submitted by the applicant to the Respondents, Mr. Padhi, Ld. Counsel for the applicant, submitted that till date no response has been received from the Respondents. Mr. Padhi further submitted that the grievance of the applicant may be redressed if a direction is issued to Respondent Nos. 2 and 3 to consider the representations within a specific time frame.

3. Mr. P.R.J.Dash, Ld. Addl. CGSC appearing for the Respondents, has no immediate instruction, if any such representations have been preferred by the applicant and the status thereof.

4. Since it is the positive case of the applicant that the representations preferred by him are still pending, without entering into the merit of the matter, we dispose of this O.A. at the stage of admission itself by directing Respondent Nos. 2 and 3 to consider the representations under Annexure-A/2 series (if the same have been received and are still pending) and dispose of the same communicating the result thereof to the applicant in a well reasoned order within a period of 60 days from the date of receipt of copy of this order. If after such consideration, the applicant is found to be entitled to the relief claimed by him as per the regulations then expeditious steps be taken within a further period of 60 days to extend the same to the



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applicant.

5. As agreed to by the Ld. Counsel for both the sides, copy of this order, along with copy of the O.A., be transmitted to Respondent Nos. 2 and 3 by Speed Post at the cost of the applicant, for which Mr. Padhi, Ld. Counsel for the applicant, undertakes to file the postal requisites by 11.07.2014.

  
(R.C.MISRA)  
MEMBER (Admn.)

  
(A.K.PATNAIK)  
MEMBER(Judl.)

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